



W.P.No.34845 of 2018 etc.

W.P.No.34845 of 2018

WEB COPY

Crl.O.P.Nos. 23428 of 2018; 21564, 21565 of 2022
and Crl.M.P.No.8218, 14010, 14011, 14185, 14186 of 2022 and
W.M.P.Nos.4747 of 2020; 24569 of 2021 8876, 15630, 15631 of 2022

THE HON'BLE ACTING CHIEF JUSTICE
and
SUNDER MOHAN, J.

(Order of the Court was made by the Hon'ble Acting Chief Justice)

Learned Public Prosecutor appearing for the respondent expressed some urgency in the matter. Since one of us (M.Duraiswamy, ACJ.) is retiring tomorrow [21.09.2022] on attaining the age of superannuation, due to paucity of time, this Bench is not in a position to take up the matter immediately.

2. Since the matter is pertaining to a sitting MLA of the Tamil Nadu Legislative Assembly, post all the matters before a Division Bench presided over by Hon'ble Mr. Justice P.N.Prakash, who is having roster to hear criminal cases involving the sitting or former M.Ps. and M.L.As.



W.P.No.34845 of 2018 etc.

WEB COPY

3. Learned counsel appearing on either side may make a mention before the said Division Bench for taking up the matter early.

4. The interim order already passed shall continue till the matter is listed before the Division Bench concerned.

(M.D., ACJ.) (S.M.,J.)
20.09.2022

bbr



WEB COPY



W.P.No.34845 of 2018 etc.

THE HON'BLE ACTING CHIEF JUSTICE
and
SUNDER MOHAN, J.

bbr

W.P.No.34845 of 2018
CrI.O.P.Nos. 23428 of 2018;
21564, 21565 of 2022
and CrI.M.P.No.8218, 14010,
14011, 14185, 14186 of 2022
and
W.M.P.Nos.4747 of 2020; 24569
of 2021 8876, 15630, 15631 of
2022

20.09.2022